

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3536
ANSWERED ON:16.04.2010
VISIT OF CENTRAL TEAM ON JNNURM PROJECTS
Reddy Shri Modugula Venugopala

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any Central team has made an on-the-spot visit to know the progress made in the implementation of projects under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), particularly of some water project sites;
- (b) if so, the details thereof, State-wise, especially, in Andhra Pradesh in the Eleventh Five Year Plan;
- (c) whether any shortcomings have been noticed in the implementation of projects;
- (d) If so, the details thereof; and
- (e) the remedial measures taken by the Government in this regards?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a) & (b): Under Jawaharlal Nehru National Urban Renewal Mission(JNNURM), the Govt. has made the provision for setting up Independent Review and Monitoring Agencies (IRMA) at the State with the mandate to visit and review the project at the pre-construction stage, construction stage and commissioning and post construction stage. Details of sector-wise and state-wise IRMA report is Annexed.
- (c) & (d): Some of the major observations reported in the IRMA reports are as under:
 - (i) Project progress is delayed mostly due to shifting of utilities, cutting trees, hard rock, getting approval from traffic department, land acquisition, stay due to court order, shortage of labour and revision in design. Projects are also delayed due to inadequate co-ordination between departments, delay in tendering process and removal of encroachments.
 - (ii) In some cases cost escalation is more than 25% of approved project cost.The major escalation is due to tender premium.
 - (iii) In some of the cases PERT & BAR charts have not been prepared and consequent difficulty in monitoring the progress of project as per schedule.
 - (v) In some of the cases safety norms are not adopted at site.
- (e): The reports of IRMA are examined by the technical appraisal agencies as well as by the State Governments. The State Governments are required to ensure corrective action and provide comments on the report to the Ministry. The Central Sanctioning and Monitoring Committee (CSMC) reviews the observations of IRMA and also considers the same while releasing the 2nd and subsequent installments for approved projects.